

Admission of SC/ST students in private schools

73. SHRI RAM KRIPAL YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has received complaints about private schools who are not taking admission of SC/ST students in their schools;

(b) if so, whether it is not violation of RTE Act, 2009;

(c) whether Government has taken any action on those cases, if not, the reasons therefor;

(d) whether RTE Act, 2009 has not allowed poor and SC/ST students to get admission in private schools; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (e) There have been isolated media reports of segregation of or discrimination against children admitted into private schools under Section 12 (1) (c) of the Right to Education (RTE) Act, 2009 that provides for 25% free admission and education to children of disadvantaged groups and weaker sections. Such matters are immediately referred by the Central Government to the concerned State/UT for enquiry and remedial action.

The RTE Act provides for notifying a local authority for grievance redressal and the setting up of a State Commission for Protection of Children' Rights (SCPCR) Right to Education Protection Authority (REPA) for the monitoring of a child's right to elementary education. The responsibility for the enforcement of the State Rules framed with respect to Section 12 (1) (c) of the RTE Act vests with the State Government.

Vacancies of teachers

74. SHRI RAM KRIPAL YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that there are vacancy of more than 11 lakh teachers all over the country, as published in print media recently;

(b) if so, the action taken by Government to fill up the post of teachers in all over the country;